

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/42(KB)2023
COMP.APPL/64(KB)2023,
COMP.APPL/63(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	RANDOM HOUSE PUBLISHERS INDIA PRIVATE LIMITED VS MEHRAS BOOKS PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Aritra Basu, Adv.] For the Applicant in TP/42(KB)2023
Mr. S.P. Tewary, Adv.]

Ms. Swapna Choubey, Adv.] For the Applicant in COMP.APPL/63(KB)2023
Mr. Priyanko Banerji, Adv.]

Ms. Smita Das De, Adv.] For the Official Liquidator

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. **COMP.APPL/64(KB)2023:**
 - a. Ld. Counsel Mr. Swapan Kumar Das agrees to make the payments of Rs. 20,000/- (Rupees Twenty Thousand Only) to get the vacant possession of one out of two rooms at 1/1 Ishwar Mill Lane, Kolkata-700006. Therefore, let the same be done.
 - b. Ld. Counsel Ms. Smita Das De appearing on behalf of the liquidator undertakes that immediately upon receipt of the payable Rs. 20,000/- (Rupees Twenty Thousand Only) from Mr. Swapan Kumar Das, the vacant possession of the said room will be handed over.
 - c. Accordingly, this **COMP.APPL/64(KB)2023** is **disposed of** to the extent mentioned above.

Ar.

3. COMP.APPL/63(KB)2023:

- a.** Ld. Counsel Ms. Swapna Choubey wants to take instructions whether the vacant possession of the property (two rooms at Ghaziabad) would be accepted with the books lying therein.
 - b.** Ld. Counsel Ms. Swapna Choubey may also obtain instructions from her client, whether to buy the books or to forfeit the rent and communicate his interaction to the Official Liquidator.
 - c.** List this matter for further consideration on **22.08.2024**.
- 4. List the main TP for further consideration on 22.08.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)